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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH CIRCUIT SITTING AT JAIPUR

Date of Order: October 19, 1989

M.P. No. 68 A/1989

in

O.A. No. 215/1989

Shri U.D. Sharma

... Petitioner

... Petirioner in person

versus

Union of India & anr.
Shri N.C. Chowdhary

... Respondents

... Counsel for Respondents.

## CORAM

THE HON BLE SHRI G.C. SINGHVI, ADM. MEMBER.

## G.C. SINGHVI

The petitioner had filed an Original Application
No. 215/1989 praying interalia for quashing the demand of
interest made by the respondents from the applicant for
settling his claim under the Central Government Employees'
Group Insurance Scheme, 1980 and to work out the amount
payable under the said scheme and to pay the same to the
applicant within a period of three months. The petitioner,
in the payable application, had/prayed for the grant of any
interim relief. Vide the instant Miscellaneous Petition he
has now prayed for interim relief.

2. The petitioner has contended that the amount paid to him towards the subscriptions to the said Scheme from May, 83 to March, 86 comes to Rs 2800.00 and the amount payable by him towards subscriptions from January, 82 to April, 83 would come to Rs 1280.00. Out of this total amount of Rs 4080, the portion forming part of the savings fund is required to be paid to the petitioner with interest thereon as full and final settlement under the said Scheme. Thus, the



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savings fund portion at 68.75% woffRs 4080.00 whoch are demanded from the petitioner, may be withheld and the balance amount of Rs 913.00, for which there can be no controversy, may be paid to the petitioner. The grant of this relief will not affect the disposal of the controversy in the Original Application.

- 4. The M.P. was listed today for hearing. I have heard the petitioner as well as the learned counsel for the respondents.
- 5. The prayer made by the petitioner appears to be quite reasonable and therefore as an interim measure, I hereby direct the respondents to pay the aforesaid balance amount of Rs 913.00 to the petitioner within one month from today. The M.P. is disposed accordingly with no orders as to costs.

(G.C. SINGHVI)

TRIBBUILL SERVICE: